



\$~5 & 6 IN THE HIGH COURT OF DELHI AT NEW DELHI MAT.APP.(F.C.) 245/2018 & CM APPL. 9963/2020, 40938/2022 +SHRUTI AGARWAL Appellant Menaka Guruswamy, Senior Through: Dr. Advocate with Mr. Fuzail Ahmad Ayyubi, Mr. Ibad Mushtaq and Mr. Utkarsh Pratap, Advocates and appellant in person. versus LUV CHAUDHARY Respondent Ms. Geeta Luthra, Senior Advocate Through: with Mr. Aadarsh Kothari and Mr. Singh, Advocates Anuj and respondent in person. AND MAT.APP.(F.C.) 282/2018 & CM APPL. 22397/2022 +LUV CHAUDHARY Appellant Through: Ms. Geeta Luthra, Senior Advocate with Mr. Aadarsh Kothari and Mr. Anuj Singh, Advocates and appellant in person. versus SHRUTI AGARWAL Respondent Through: Menaka Guruswamy, Senior Dr. Advocate with Mr. Fuzail Ahmad Ayyubi, Mr. Ibad Mushtaq and Mr. Utkarsh Pratap, Advocates and respondent in person. **CORAM:** HON'BLE MR. JUSTICE SANJEEV SACHDEVA HON'BLE MR. JUSTICE VIKAS MAHAJAN O R <u>D E R</u> % 25.01.2023

1. Parties, who are present in person, pray that they be referred toMAT.APP.(F.C.) 245/2018 & connected matter1

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mediation. Accordingly, parties are referred to Delhi High Court Mediation and Conciliation Centre.

2. With the consent of parties, Mr. J.P. Sengh, Senior Advocate is appointed as the mediator to mediate the dispute between the parties.

3. Parties shall appear before the learned mediator on 08.02.2023 at 3.30 P.M.

4. List before the Court for reporting settlement, if any, on 22.03.2023.

SANJEEV SACHDEVA, J

VIKAS MAHAJAN, J

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JANUARY 25, 2023 NA

MAT.APP.(F.C.) 245/2018 & connected matter